

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 9/AM15
HELD ON 28.05.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **9/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 28.05.2014** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri R.C. Meena, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. **8/AM15 held on 21.05.2014.**

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-34	TEGA INDUSTRIES LTD.	HQ F. No. 01/87/050/00114/AM10/DES-VII	Status: Deferred
NC No.: 9/AM15 Dated: 28.05.2014	Adv. Lic. No. 0210128531 dated 02.07.2009	RLA F. No. 02/24/040/00051/AM10	

Request: Amendment in the description of Export Product against Advance Authorization No. 0210128531 dated 02.07.2009

Decision: A D/L No. 12(7)/2012-TSW dated 16.05.2014 was issued by DIPP to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

Case No. A-35	MICROSPHERES (INDIA)	HQ F. No. 01/87/050/00155/AM14/DES-VII	Status: Approved
NC No.: 9/AM15 Dated: 28.05.2014	Adv. Lic. No. 0310739275 dated 27.06.2013	RLA F. No. 03/95/040/00235/AM14	

Request: Review of NC's decision taken in NC Meeting No. 41/AM14 held on 16.01.2014 against Advance Authorization No. 0310739275 dated 27.06.2013.

Decision: The Committee considered the request of firm and decided to revise the norms as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Expancel Microspheres 920 DET 40 d25 (Copolymer of Acrylonitrile)	1 kg	Expancel 920 DU 40 – Fibre Drum 50 kgs Net	0.910 kg
RLA may take consequential action as per Policy / Procedures.			

ONLINE CASES

1	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:25.06.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

2	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:25.06.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

3	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:25.06.2014
	Decision: A D/L No. 46011/22/2012-PC.II dated 27.05.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

4	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/11/2013-PC.II dated 13.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.05.2014. Technical Representative of D/o C&PC present in the Meeting stated that the reply furnished by the firm is not proper and insist on asking firm to furnish point-wise specific reply in response to D/L issued by them on 13.03.2014. Hence, the Committee decided to call for point-wise specific reply from firm in regard to D/L No. 46011/11/2013-PC.II dated 13.03.2014 issued by D/o C&PC to firm.			

	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Approved
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/11/2013-PC-II dated 27.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EVA Sheets	1 kg	1. EVA Resin	1.02 kg
		2. EVA based Master Batch	0.05 kg
RLA may take consequential action as per Policy / Procedures.			

Case No.:29/7/87-ALC1/2013

Party Name:NAV AUXICHEM PVT.LTD,

Meet No/Date:9/87-ALC1/2014
28.05.2014

Status:
Deferred

HQ File :01/87/050/00041/AM14/

RLA File :30/24/040/00061/AM13/

Lic.No/Date:3010093024
26.03.2013

Defer
Date:18.06.2014

Decision: A D/L No. 46011/49/2013-PC.II dated 10.02.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.

7

Case No.:5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Approved												
HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/60/2013-PC-II dated 26.05.2014, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Mixture of Styrene – Divinyl Benzene Copolymer with Sulphonic Acid in Calcium form (LEWATIT MDS 1368 Ca 320 cation exchange resin)</td><td>1 Litre</td><td>Styrene – Divinyl Benzene Copolymer</td><td>0.1809 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Mixture of Styrene – Divinyl Benzene Copolymer with Sulphonic Acid in Calcium form (LEWATIT MDS 1368 Ca 320 cation exchange resin)	1 Litre	Styrene – Divinyl Benzene Copolymer	0.1809 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Mixture of Styrene – Divinyl Benzene Copolymer with Sulphonic Acid in Calcium form (LEWATIT MDS 1368 Ca 320 cation exchange resin)	1 Litre	Styrene – Divinyl Benzene Copolymer	0.1809 kg												
RLA may take consequential action as per Policy / Procedures.															

8	Case No.:10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Rejected
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	
	Decision: A D/L No. 12(7)/11-TSW dated 25.02.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 11.03.2014 and 29.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till			

further directions from this office.

9	Case No.: 23/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Rejected
	HQ File :01/87/050/00130/AM14/	RLA File :30/24/040/00005/AM14/	Lic.No/Date:3010094323 03.06.2013	
	Decision: A D/L No. 12(7)/11-TSW dated 25.02.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 11.03.2014 and 29.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

10	Case No.:24/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Rejected
	HQ File :01/87/050/00131/AM14/	RLA File :30/24/040/00008/AM14/	Lic.No/Date:3010094324 03.06.2013	
	Decision: A D/L No. 12(7)/11-TSW dated 25.02.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 11.03.2014 and 29.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

11	Case No.:25/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Rejected
	HQ File :01/87/050/00132/AM14/	RLA File :30/24/040/00009/AM14/	Lic.No/Date:3010094325 03.06.2013	
	Decision: A D/L No. 12(7)/11-TSW dated 25.02.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 11.03.2014 and 29.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

12	Case No.:3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 20.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

13	Case No.:4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 20.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

14	Case No.:17/19/87-ALC1/2013	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00157/AM14/	RLA File :04/24/040/00066/AM14/	Lic.No/Date:0410147848 08.07.2013	Defer Date:18.06.2014
	Decision: A D/L No. 46011/18/2012-PC.II dated 13.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.05.2014. Comments awaited from D/o C&PC.			

15	Case No.:24/37/87-ALC1/2013	Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00359/AM14/	RLA File :31/83/040/00093/AM14/	Lic.No/Date:3110060151 30.08.2013	Defer Date:18.06.2014
	Decision: A D/L No. 46011/111/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

16	Case No.: 14/33/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00292/AM14/	RLA File :03/95/040/00295/AM14/	Lic.No/Date:0310750172 18.09.2013	Defer Date:18.06.2014
	Decision: A D/L No. 46011/99/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.05.2014. Comments awaited from D/o C&PC.			

17	Case No.: 33/33/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Rejected
	HQ File :01/87/050/00311/AM14/	RLA File :08/24/040/00271/AM14/	Lic.No/Date:0810125073 25.09.2013	
	Decision: A D/L No. 46011/94/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 and 29.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

18	Case No.:34/33/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Rejected
	HQ File :01/87/050/00312/AM14/	RLA File :08/24/040/00272/AM14/	Lic.No/Date:0810125187 27.09.2013	
	Decision: A D/L No. 46011/94/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 and 29.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

19	Case No.:5/33/87-ALC1/2013	Party Name:NARENDRA PLASTIC PVT LTD.,	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00283/AM14/	RLA File :03/95/040/00538/AM14/	Lic.No/Date:0310752316 04.10.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/30/2012-PC.II dated 28.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:14/37/87-ALC1/2013	Party Name:ACE SIGN IMPEX (P). LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00349/AM14/	RLA File :03/94/040/00572/AM14/	Lic.No/Date:0310752343 04.10.2013	Defer Date:18.06.2014

20			04.10.2013	
	Decision: A D/L No. 46011/113/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.05.2014. Comments awaited from D/o C&PC.			

21	Case No.:47/33/87-ALC1/2013	Party Name:KDDL LTD.,	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00325/AM14/	RLA File :22/24/040/00014/AM14/	Lic.No/Date:2210014276 09.10.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/102/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.05.2014. Comments awaited from D/o C&PC.			

22	Case No.:1/35/87-ALC1/2013	Party Name:G B RUBBER PRODUCTS	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00326/AM14/	RLA File :31/83/040/00098/AM14/	Lic.No/Date:3110060734 15.10.2013	Defer Date:18.06.2014
	Decision: A D/L No. 12(7)/11-TSW dated 20.12.2013 was issued by DIPP firm. This was followed by Reminder from DGFT to firm on 07.02.2014 and 02.04.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:6/41/87-ALC1/2013	Party Name:GRP LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00369/AM14/	RLA File :03/94/040/00587/AM14/	Lic.No/Date:0310754561 21.10.2013	Defer Date:11.06.2014
	Decision: A D/L No. 7(7)/2014-TSW dated 09.01.2014 was issued by DIPP to firm. In response to that D/L, the firm			

had submitted its reply, a copy of which was forwarded to DIPP on 09.05.2014. Comments awaited from DIPP.

24	Case No.:9/37/87-ALC1/2013	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Withdrawn
	HQ File :01/87/050/00344/AM14/	RLA File :10/24/040/00050/AM14/	Lic.No/Date:1010055318 30.10.2013	Defer Date:
	Decision: RLA, Kochi vide letter dated 09.05.2014 has informed that the Advance Authorization was issued to firm on Repeat Basis as per Norms Committee's decision taken in Meeting No. 41/AM14 held on 09.01.2013. In view of RLA's letter, the Committee decided to withdraw the case.			

25	Case No.:5/37/87-ALC1/2013	Party Name:SATTIK EXPORTS PRIVATE LIMITED,	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Rejected
	HQ File :01/87/050/00340/AM14/	RLA File :02/24/040/00113/AM14/	Lic.No/Date:0210195918 01.11.2013	
	Decision: A D/L No. 46011/109/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 and 29.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

26	Case No.:20/46/87-ALC1/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00414/AM14/	RLA File :03/94/040/00629/AM14/	Lic.No/Date:0310757922 14.11.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/105/2009-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

27	Case No.:6/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Rejected
	HQ File :01/87/050/00331/AM14/	RLA File :34/24/040/00176/AM14/	Lic.No/Date:3410038475 19.11.2013	
	Decision: A D/L No. 46011/114/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 and 29.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

28	Case No.:7/35/87-ALC1/2013	Party Name:JAGANNATH EXTRUSION INDIA LTD	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Rejected
	HQ File :01/87/050/00332/AM14/	RLA File :34/24/040/00182/AM14/	Lic.No/Date:3410038476 19.11.2013	
	Decision: A D/L No. 46011/114/2013-PC.II dated 17.01.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 06.03.2014 and 29.04.2014 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to reject the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.			

29	Case No.:33/46/87-ALC1/2013	Party Name:UTSA V POLYMER PRODUCTS PVT. LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00427/AM14/	RLA File :03/95/040/00652/AM14/	Lic.No/Date:0310758773 22.11.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/9/2014-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:2/42/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
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30	HQ File :01/87/050/00388/AM14/	RLA File :02/24/040/00135/AM14/	Lic.No/Date:0210196733 25.11.2013	Defer Date:25.06.2014
	Decision: A D/L No. 46011/2/2008-PC.II dated 20.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

31	Case No.:31/46/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00425/AM14/	RLA File :03/95/040/00604/AM14/	Lic.No/Date:0310758986 25.11.2013	Defer Date:18.06.2014
	Decision: A D/L No. 46011/109/2012-PC.II dated 31.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

32	Case No.:32/46/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00426/AM14/	RLA File :03/95/040/00608/AM14/	Lic.No/Date:0310758984 25.11.2013	Defer Date:18.06.2014
	Decision: A D/L No. 46011/109/2012-PC.II dated 31.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.05.2014. Comments awaited from D/o C&PC.			

33

Case No.:36/46/87-ALC1/2013	Party Name:VULCAN COMPONENTS INDIA PVT.LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Approved								
HQ File :01/87/050/00430/AM14/	RLA File :03/95/040/00682/AM14/	Lic.No/Date:0310759168 26.11.2013									
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/252/2013/TSW dated 26.05.2014, the Committee approved following adhoc norms:											
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Metal Fitted / Bonded / Unbonded Extruded Engine Mounting including & Automatic Parts</td><td>1,10,000.00 kg</td><td>Rubber Compound (PCU)</td><td>51018.00 kg</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Metal Fitted / Bonded / Unbonded Extruded Engine Mounting including & Automatic Parts	1,10,000.00 kg	Rubber Compound (PCU)	51018.00 kg
EXPORT ITEM	QTY	IMPORT ITEM	QTY								
Metal Fitted / Bonded / Unbonded Extruded Engine Mounting including & Automatic Parts	1,10,000.00 kg	Rubber Compound (PCU)	51018.00 kg								
RLA may take consequential action as per Policy / Procedures.											

34	Case No.:21/41/87-ALC1/2013	Party Name:SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00384/AM14/	RLA File :34/24/040/00218/AM14/	Lic.No/Date:3410038590 29.11.2013	Defer Date:11.06.2014
	Decision: A D/L No. 7/21/2014-TSW dated 01.04.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:25/46/87-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
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	HQ File :01/87/050/00419/AM14/	RLA File :03/94/040/00720/AM14/	Lic.No/Date:0310761263 10.12.2013	Defer Date:25.06.2014
35	Decision: A D/L No. 46011/115/2005-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:27/46/87-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00421/AM14/	RLA File :03/94/040/00730/AM14/	Lic.No/Date:0310761253 10.12.2013	Defer Date:25.06.2014
36	Decision: A D/L No. 46011/115/2005-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

	Case No.:28/46/87-ALC1/2013	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00422/AM14/	RLA File :03/94/040/00738/AM14/	Lic.No/Date:0310761260 10.12.2013	Defer Date:25.06.2014
37	Decision: A D/L No. 46011/115/2005-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

38

Case No.:38/46/87-ALC1/2013	Party Name:VULCAN COMPONENTS INDIA PVT.LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Approved												
HQ File :01/87/050/00432/AM14/	RLA File :03/95/040/00726/AM14/	Lic.No/Date:0310761219 10.12.2013													
Decision: As per the written comments furnished by the DIPP vide their letter No. 7/252/2013/TSW dated 26.05.2014, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>Metal Fitted / Bonded / Unbonded Extruded Engine Mounting including & Automatic Parts</td><td>1,10,000.00 kg</td><td>Rubber Compound (PCU)</td><td>51018.00 kg</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Metal Fitted / Bonded / Unbonded Extruded Engine Mounting including & Automatic Parts	1,10,000.00 kg	Rubber Compound (PCU)	51018.00 kg	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
Metal Fitted / Bonded / Unbonded Extruded Engine Mounting including & Automatic Parts	1,10,000.00 kg	Rubber Compound (PCU)	51018.00 kg												
RLA may take consequential action as per Policy / Procedures.															

39	Case No.:4/47/87-ALC1/2013	Party Name:SRF LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00445/AM14/	RLA File :04/24/040/00188/AM14/	Lic.No/Date:0410153495	Defer

Decision: A copy of application has been forwarded to D/o C&PC on 06.03.2014. Comments awaited from D/o C&PC.

40	Case No.:45/46/87-ALC1/2013	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00439/AM14/	RLA File :30/24/040/00044/AM14/	Lic.No/Date:3010099609 03.01.2014	Defer Date:18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 01.05.2014. Comments awaited from D/o C&PC.			

41	Case No.:1/47/87-ALC1/2013	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00442/AM14/	RLA File :52/24/040/00042/AM14/	Lic.No/Date:5210040693 05.02.2014	Defer Date:25.06.2014
	Decision: The firm vide e-mail dated 29.03.2014 informed that the subject advance authorization had been issued to them on repeat basis (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 3/AM12 held on 20.04.2011 (Case No. 1/28/87-ALC1/2010). In this regard, RLA, Surat was requested vide this office letter dated 12.05.2014 to check and confirm whether the Advance Authorization had been issued to firm on repeat basis. Reply still awaited from RLA, Surat. Hence, the Committee decided to issue Reminder to RLA, Surat.			

	Case No.:24/49/87-ALC1/2013	Party Name:FORECH INDIA LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00476/AM14/	RLA File :05/23/040/00467/AM14/	Lic.No/Date:0510379100	Defer

42			12.02.2014	Date:11.06.2014
Decision: A D/L No. 7(70)/2013-TSW dated 18.03.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply awaited from the firm.				

43	Case No.:15/1/87-ALC1/2014	Party Name:OCEAN THERMOPLASTIC & ELASTOMERS PVT. LTD.,	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00534/AM14/	RLA File :05/24/040/00452/AM14/	Lic.No/Date:0510380436 27.02.2014	Defer Date:11.06.2014
	Decision: A D/L No. 7/108/2014-TSW dated 02.04.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

44	Case No.:1/9/87-ALC1/2014	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00082/AM15/	RLA File :05/23/040/00010/AM15/	Lic.No/Date:0510384443 21.04.2014	Defer Date: 11.06.2014
	Decision: A copy of application has been forwarded to DIPP on 27.05.2014. Comments awaited from DIPP.			

45	Case No.:4/9/87-ALC1/2014	Party Name:UNITED CHLORO-PARAFFINS PVT.LTD.,	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00085/AM15/	RLA File :02/24/040/00212/AM14/	Lic.No/Date:0210202526 21.04.2014	Defer Date: 18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.05.2014. Comments awaited from D/o C&PC.			

46	Case No.:5/9/87-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00086/AM15/	RLA File :15/24/040/00003/AM15/	Lic.No/Date:1510021759 28.04.2014	Defer Date: 18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.05.2014. Comments awaited from D/o C&PC.			

47	Case No.:7/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00088/AM15/	RLA File :05/24/040/00050/AM15/	Lic.No/Date:0510385813 06.05.2014	Defer Date: 18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.05.2014. Comments awaited from D/o C&PC.			

48	Case No.:6/9/87-ALC1/2014	Party Name:SWASTIK POLYMERS	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00087/AM15/	RLA File :05/24/040/00028/AM15/	Lic.No/Date:0510385944 07.05.2014	Defer Date: 18.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 23.05.2014. Comments awaited from D/o C&PC.			

49	Case No.:2/9/87-ALC1/2014	Party Name:METRO TYRES LTD	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00083/AM15/	RLA File :30/24/040/00002/AM15/	Lic.No/Date:3010102428 15.05.2014	Defer Date: 18.06.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application			

from RLA and firm for further consideration of the case.

50	Case No.:3/9/87-ALC1/2014	Party Name:PYE TOOLS PVT.LIMITED	Meet No/Date:9/87-ALC1/2014 28.05.2014	Status: Deferred
	HQ File :01/87/050/00084/AM15/	RLA File :30/24/040/00009/AM15/	Lic.No/Date:3010102476 16.05.2014	Defer Date: 18.06.2014
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to call for application from RLA and firm for further consideration of the case.			

Meeting ended with thanks to Chair and all participants.
